

1	2	3	4	5	6
Kerala	5159	744	1200	1944	3215
Madhya Pradesh	5033	1729	1542	3271	1812
Maharashtra	12909	6816	1824	8640	4269
Manipur	295	34	2	36	259
Meghalaya	102	30	9	39	63
Mizoram	2	2	..	2	..
Mysore	9799	2225	621	2846	6953
Nagaland	2	2
Orissa	5570	1813	1306	3119	2451
Pondicherry	422	147	121	268	154
Punjab	11456	2708	126	2834	8622
Rajasthan	1801	272	186	458	1343
Tamil Nadu	10367	2141	985	126	7241
Tripura	928	83	3	86	842
Uttar Pradesh	20145	9747	2262	12009	8136
West Bengal	15184	4980	768	5748	9436
TOTAL	141278	47105	15056	62161	79117

Complaint against malpractices in supply of Cement

457. SHRI G. T. GOTKHINDE: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are aware of the serious malpractices in the matter of supply of cement;

(b) whether complaints were received regarding the "on money" charged for the cement supplies by any Cement Company;

(c) if so, the nature of the complaints; and

(d) the steps taken to curb the said malpractices?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) Some complaints of malpractices in supply of cement have been received.

(b) and (c). Yes, Sir. The complaint was that a certain producer was charging extra money per bag for supply of cement to his stockists. This is under investigation.

(d) Cement is an essential commodity for purposes of the Essential Commodities Act, 1955 and necessary powers have been delegated to the State Governments for proceeding against unsocial elements. Specific complaints, as and when brought to the notice, are investigated for suitable action.